NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL. HELD ON 15/12/2017 AT 10.30 AM

NAII	UNAL COMPANY LAW TRIBUN	AL, HELD ON 15/12/2017 A	1 10.30 AW
	PRESENT: SHRI Ch. MO	HD SHARIEF TARIQ, MEM	лвек-Judicial
APPLICATION NUMBER		:	
PETITION NUMBER		: CP/677/(IB)/2017	
NAME OF THE PETITIONER(S)		: INDIAN BANK (ASSET RECOVERY MANAGEMENT BRANCH)	
NAME OF THE RESPONDENT(S)		: CONSOLIDATED CONSTRUCTION CONSORTIUM LTD	
UNDER SECTION		: 7 RULE 4	
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY W	/HOM
	INDIAN BANK.	Adun Ashok	Adulia.
2.	S. CARTHICEI BOLAN	Aprocate	S. Waet
	V. kamala kumar A. Culine Indial Law Advocates	Consel for a	applicant Jamala.
	induax auto rumanes	(201) X.M.

CP/677/18/2017

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that it is not possible to make compliance with the order dated 06.12.2017 for the reasons that the parties were engaged in negotiation; that failed. Therefore, he prayed for more time to file reply. At request, time is enlarged with the direction to file the reply on next date of hearing.

Counsel appearing for the Lead Consortium of Lenders i.e., State Bank of India has filed one Application for intervention in CP/677/IB/2017; copy of which is given to the Counsel for the Financial Creditor with the direction to file counter by next date of hearing. Matter is posted for arguments in the Intervener's application. Put up on 22.12.2017 at 10.30 A.M.

ージサー MEMBER (JUDICIAL)

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